

**B.A.No.171/2021
FIR No.150/2020
PS Kashmere Gate
State v.Akash Kumar
U/s 392/397/411/34 IPC**

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.
Sh.Prem Pal Bhati, Ld. Counsel for accused-
applicant through videoconferencing.
Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of
regular bailon behalf of accused-applicantAkash Kumar in case
FIR No. 150/2020.

Arguments heard.

Chargesheet is required or the disposal of the present
application.

Let chargesheet be transmitted on the email ID of the
Court.

For orders, put up on **15.07.2021**.

Copy of order be forwarded to Ld.Counsel for accused-
applicant through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

B.A.No.178/2021
FIR No.73/2017
PS I. P. Estate
State v.Narender @ Chotu @ Ors.
U/s 392/397/411/34 IPC

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.
Sh. L. S. Saini, Ld. Counsel for accused-applicant
through videoconferencing.
Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of
regular bailon behalf of accused-applicantNarender @ Chotu in
case FIR No. 73/2017.

Arguments heard.

Ld. Addl. PP seeks to rely upon certain judicial
pronouncement. Same may be forwarded by tomorrow. Ld.
Counsel for accused-applicant is also at liberty to file judicial
pronouncements if any by tomorrow.

For orders, put up on **16.07.2021**.

Copy of order be forwarded to Ld.Counsel for accused-
applicant through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

B.A.No.184/2021
FIR No.39/2021
PS Sadar Bazar
State v.Krishan
U/s 392/397/411/34 IPC

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh.Shivam Prashar, Ld. Counsel for accused-applicant
through video conferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of
regular bailon behalf of accused-applicantKrishan in case FIR No.
39/2021.

Ld. Addl. PP submits that as per SCRB report, there
are 30 criminal cases registered against the accused-applicant.

Ld. Counsel for accused-applicant submits that at
present there are only three criminal cases pending against the
accused-applicant and in rest of the criminal cases eitheraccused-
applicant has been acquitted or discharged and there are only two
criminal cases in which accused-applicant has been convicted and
sentenced to period already undergone. Ld. Counsel for accused-
applicant seeks some time to place on record the orders passed in
the said criminal cases which as per SCRB are shown as pending
whereas the same have been disposed of ending in the acquittal

of the accused-applicant.

Orders may be filed on or before the next date of hearing.

Let chargesheet be also transmitted on the email ID of the Court.

For further consideration, put up on **23.07.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

**B.A.No.185/2021
FIR No. 122/2020
PS Crime Branch
State v.Rizwan @ Rijwan
U/s 21 NDPSAct**

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.
Sh. Imran Alam, Ld. Counsel for accused-applicant
through videoconferencing.
Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of
regular bail on behalf of accused-applicant Rizwan @ Rijwan in
case FIR No. 122/2020.

Reply is filed. Copy of the same be supplied to Id.
Counsel for accused-applicant.

Record is required for the purpose of disposal of the
present bail application as case pertains to the recovery of
commercial quantity of contraband.

For further consideration, put up on **24.07.2021**.

Copy of order be forwarded to Ld.Counsel for accused-
applicant through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

**B.A.No.186/2021
FIR No.158/2021
PS Timarpur
State v.Mariyam
U/s 21/25/29 NDPS Act**

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh. C. B. Garg, Ld. Counsel for accused-applicant
through video conferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of
regular bail on behalf of accused-applicant Mariyam in case FIR
No. 158/2021.

Reply is filed. Copy supplied to Ld. Counsel for
accused-applicant.

Ld. Counsel for accused-applicant seeks adjournment.

For consideration, put up on **28.07.2021**.

Copy of order be forwarded to Ld.Counsel for accused-
applicant through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

B.A.No.196/2021
FIR No.277/2018
PS Sarai Rohilla
State v.Shivani

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh. Anil Jha, Ld. Counsel for accused-applicant
through videoconferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of
interimbail for 90 days under HPC guidelines dated 11.05.2021 on
behalf of accused-applicant Shivani in case FIR No. 277/2018.

Ld. Counsel for accused-applicant submits that interim
bail is being sought as per HPC guidelines and that custody
certificate had been called for.

Custody certificate from the Jail Superintendent was called for in
terms of previous order, however, same has not been received.

Ld. Addl. PP submits that Hon'ble High Court in B. A.
No. 2294/2021 titled as Pawan @ Anand @ Nikhil v. State Govt. of
NCT vide order dated 07.07.2021 has observed that there is no
further requirement of decongestion of the prisons at present and
therefore there arises no occasion for grant of interim bail as per
the guidelines.

Ld. Counsel for accused-applicant submits that other

two co-accused had been released on interim bail as per HPC by the Jail Authorities.

As the co-accused are stated to have been released by Jail Authorities but accused-applicant, similarly situated, has not been released, let custody certificate be called for from Jail Superintendent concerned afresh.

For report and consideration, put up on **23.07.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

B.A.No.197/2021
FIR No. 112/2020
PS GulabiBagh
State v.Ashish
U/s 392/397/304/34 IPC

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh. Hari Dutt Sharma, Ld. Counsel for accused-applicant
through videoconferencing.

Hearing is conducted through video conferencing.

This is an application u/s 439 Cr.P.C. for grant of regular bail on
behalf of accused-applicant Ashish in case FIR No. 112/2020.

Ld. Addl. PP submits that it is not mentioned in the reply as to
whether case property was sent to FSL and FSL report has been filed
alongwith chargesheet.

Notice be issued to the IO to join proceedings through webex on
the next date of hearing.

For clarification in terms of previous order and report, put up on
24.07.2021.

Copy of order be forwarded to Ld.Counsel for accused-applicant
through electronic mode.



(Neelofer Abida Perveen)
Special Judge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

**M.A.No.81/2021
FIR No.09/2021
PS Civil Lines
State v.Wasim
U/s 21/25/29/61/85 NDPS Act**

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh. U. K. Giri, Ld. Counsel for accused-applicant
through videoconferencing.

Hearing is conducted through video conferencing.

This is an application for release of vehicle bearing no.
DL 1RS 5984 on superdari in case FIR No. 09/2021.

Ld. Counsel for accused-applicant seeks time to file
bail order of accused-applicant.

For filing of order and consideration, put up on
17.07.2021.

Copy of order be forwarded to Ld.Counsel for accused-
applicant through electronic mode.



(Neelofer Abida Perveen)
Special Judge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

M.A.No.93/2021
FIR No.29/2019
PS Crime Branch
State v.Vinay
U/s 21/29 NDPS Act

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh.Adil Malik, Ld. Counsel for accused-applicant
through videoconferencing.

Hearing is conducted through video conferencing.

This is an application seeking directions for Jail
Superintendent for supply of medical documents of accused Vinay.

Report from Jail Superintendent is received in respect
of the medical health status of the accused-applicant. Copy
supplied to Ld. Counsel for accused-applicant.

Ld. Counsel submits that he is not pressing upon the
present application in view of the report of Jail Superintendent.

I have gone through the report, as per report, the
accused-applicant was reviewed at jail dispensary on 23.06.2021
and 30.06.2021 by doctor on duty with complaint of pain in left flank
region for which he was advised treatment accordingly. On
24.06.2021, accused-applicant came in Emergency department of
Central Jail Hospital, Tihar with complaint of severe pain abdomen
(left flank region) since 3 days and decreased urination for which

he was provided medication and admitted in Casualty at Central Jail Hospital. The accused-applicant was referred to DDU hospital in view of severe pain abdomen for further management, wherein he was provided treatment accordingly in emergency and he was referred to surgery ward. Further, he was seen by Senior Resident Surgery with complaint of pain in left flank region radiating to back since 2 days for which advised USG KUB which shows "mild left hydronephrosis calculus of 9mm at left proximal ureter". He was advised treatment accordingly and send back to Central jail Hospital. He was also advised for referral to Urosurgery department of G.B.Pant Hospital/ AIIMS Hospital/ Safdarjung Hospital/ RML Hospital for further management, if required. On 29.06.2021, the accused-applicant was discharged from Central Jail Hospital, Tihar in stable condition with advised to follow-up from jail dispensary. At present, the accused-applicant is complaining for pain in flank region (on/off) with decrease urine (on/off) and he is under regular follow-up by Doctor on duty and surgeon. He is receiving all prescribed medicines from jail dispensary and he has been planned for referral to outside hospital for further management.

In view of the report, no further orders/directions are required to be passed in respect of the treatment being provided to the accused-applicant in custody, and the present application is disposed of as withdrawn .

Copy of order be forwarded to Ld.Counsel for accused-
applicant through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

C.A.No.27/2021
Charanjit Kaur v. Gurmeet Singh

14.07.2021

Matter is taken up today for hearing in terms of directions passed under the order No. 372/RG/DHC dated 28.06.2021.

Present: Sh. Dikshant, Ld. counsel for appellant through videoconferencing.

Respondent through videoconferencing.

Hearing is conducted through video conferencing.

Respondent seeks adjournment on the ground that his counsel is not available today.

In the interest of justice, for arguments, put up on **16.08.2021.**



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

C.R.No. 261/2020
Radha Kishan v Gurbachan Lal

14.07.2021

Matter is taken up today for hearing in terms of directions passed under the order No. 372/RG/DHC dated 28.06.2021.

Present: Sh. H. C. Arora, Ld. Counsel for petitioner through videoconferencing.

Hearing is conducted through video conferencing.

Ld. counsel for petitioner submits that he requires physical date of hearing for arguments.

At request, put up for arguments on **14.09.2021**.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

C.A.No.177/2020
Mohd. Salman etc. v. State

14.07.2021

Matter is taken up today for hearing in terms of directions passed under the order No. 372/RG/DHC dated 28.06.2021.

Present: Sh. Sachin Aggarwal, Ld. counsel for appellants through video conferencing.

Sh. K.P. Singh, Ld Addl. PP for State-respondent through videoconferencing.

Hearing is conducted through video conferencing.

Ld. counsel for petitioner submits that he requires physical date of hearing for arguments.

At request, put up for arguments on **15.09.2021**.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

C.R.No.224/2020

Mona v. Chander Shaker Tandon etc.

14.07.2021

Matter is taken up today for hearing in terms of directions passed under the order No. 372/RG/DHC dated 28.06.2021.

Present: Sh. Sachin Jain, Ld. LAC for petitioner through video conferencing.

Sh. K.P. Singh, Ld Addl. PP for State-respondent through videoconferencing.

Hearing is conducted through video conferencing.

TCR not received in terms of previous order. TCR be called afresh for next date of hearing.

At request, put up for arguments on **08.09.2021**.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

C.A.No.374/2019
Sameer v. Farah

14.07.2021

Matter is taken up today for hearing in terms of directions passed under the order No. 372/RG/DHC dated 28.06.2021.

Present: Sh. Vikas Gachli, Ld. counsel for appellant
through video conferencing.

Sh. Parveen Aggarwal, Ld LAC for respondent
through videoconferencing.

Hearing is conducted through video conferencing.

Ld. counsel for appellant submits that he is not prepared for arguments as he is recently recovered from covid-19 infection.

Ld. LAC also seeks adjournment due to connectivity issue at his end.

In the interest of justice, put up for arguments on
17.09.2021.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
14.07.2021

B.A.No. 181/2021
FIR No. 245/2017
PS Burari
State v. Saheb Khan
U/s 302 IPC

14.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh. JavedAlvi, Ld. Counsel for accused-applicant
through video conferencing.

Hearing is conducted through videoconferencing.

Bail bonds presented in terms of order dated 12.07.2021.

Let address, documents and mobile number of the surety be verified.

For report, put up on **15.07.2021**.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC / Delhi
14.07.2021